

(34)

Central Administrative Tribunal
Principal Bench: New Delhi

CP No. 318/99 In
OA No. 2223/95

New Delhi this the 16th day of February, 2000

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Mr. M.P. Singh, Member (A)

Ex Head Constable Ram Piara Singh
No. 5657/PCR, Delhi Police
S/o Late Shri Keeshan Singh,
R/o Quarter No. 39 B, DA I Block,
LIG Flats, Hari Nagar,
New Delhi.

...Petitioner

(By Advocate: **None**)

Versus

1. Shri Ajay Raj Sharma
Commissioner of Police,
Delhi Police Headquarters, MSO Building
I.P. Estate, New Delhi.
2. Shri R.S. Gupta,
Additional Commissioner of Police
(Operations) Delhi Police
Police Headquarters, MSO Building
I.P. Estate, New Delhi.

...Respondents

Mrs. Meera Chhiber with
(Shri Lal Singh, Inspector Departmental
representative)

ORDER (Oral)

By Reddy, J.:-

Departmental representative for
respondents submits that the order complained of has
been complied with by the department in its order
dated 12.2.2000.

✓

The only ~~positive~~ direction given by the
Tribunal in its order dated 13.1.99 was to treat the
applicant as retired from service voluntarily with
effect from 14.12.92 and to make available to him
pension and all other retiral benefits accordingly
within a period of three months from the date of
communication of a copy of this order. In the

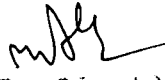
CM

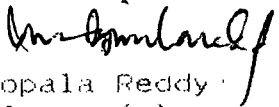
(BS)

proceedings dated 12.2.2000 issued by the Additional Dy. Commissioner of Police it is stated that the applicant should be deemed to be retired from service voluntarily with effect from 14.12.92 and he will be entitled to pension and other retiral benefit accordingly. Thus, we are of the view that the direction has been complied with in toto.

But the respondents have taken more than one year in complying with the order though the Tribunal has given only three months from the date of communication of a copy of this order. The officer appearing for the respondents submits that the respondents have been agitating against the order of the Tribunal in the High Court and that there was delay in compliance of the order.

In the circumstances, since the order has been complied with, though the delay is ^{unjustified} ~~unjustified~~, we close the Contempt Petition. Notices issued to the alleged contemnners are discharged.


(M.P. Singh)
Member (A)


(V. Rajagopala Reddy)
Vice-Chairman (J)

cc.